

COURT – I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**I.A No. 269 of 2011 in
DFR No. 1137 of 2011**

Dated: 18th January, 2012

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Kumaon Garhwal Chamber of Commerce

... Appellant(s)

Versus

**Uttrakhand State Electricity Regulatory
Commission & Anr.**

.....Respondent(s)

Counsel for the Appellant(s): Ms. Gargi Bhatta Bharali

Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan with
Ms. Richa Bharadwaja for R.1
Mr. Pradeep Misra for R.2

ORDER

**I.A No. 269 of 2011
*(Condone delay Application)***

This is an Application to condone the delay of 18 days in filing the Appeal.

We have heard the learned counsel for the parties.

We find that there is sufficient cause shown in the affidavit filed in support of the condonation of delay application. Accordingly, the delay is condoned.

The Registry is directed to number the Appeal and post the matter for Admission on **25.01.2012.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

TS/KS